- (b) if so, the details thereof;
- (c) whether inspite of the measures taken by Government to prevent such instances of fragging and suicide cases, the toll continues to mount alarmingly; and
 - (d) if so, the steps Government has taken to check such cases?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Sir.

(b) The details of suicide and fratricide (fragging) cases for the last three years are as under:

	2007	2008	2009
Suicide	142	130	111
Fratricide	08	04	01
(fragging)			

- (c) No, Sir.
- (e) Does not arise.

Transparency in defence deals

- 311. SHRI N.K. SINGH: Will the Minister of DEFENCE be pleased to state:
- (a) whether the CBI has recently asked the Union Government to blacklist some defence firms;
 - (b) if so, the details thereof;
 - (c) whether some Indian companies are also having nexus with foreign defence firms;
 - (d) if so, the facts thereof; and
 - (e) the steps Government proposes to take to bring transparency in defence deals?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Yes, Sir. CBI has recommended blacklisting of the following firms on the basis of their investigation of FIR against Shri Sudipto Ghosh, former DGOF and others regarding illegal gratification:

- (i) M/s Singapore Technologies Kinetics Ltd. (SKT).
- (ii) M/s Israel Military Industries Ltd. (IMI).
- (iii) M/s T.S. Kissan & Co. Pvt. Ltd., New Delhi.

- (iv) M/s R.K. Machine Tools Ludhiana.
- (v) M/s Rhenmetall Air Defence (RAD), Zurich.
- (vi) M/s Corporation Defence Russia (CDR).

Further action in the matter will be taken after obtaining the advice of CVC and the Ministry of Law.

- (c) and (d) Nexus, if any, between Indian and foreign companies does not appear to have been investigated by CBI in this case.
- (e) To infuse greater transparency in the procurement process, the role of independent monitors has been enhanced and made more elaborate in the Defence Procurement Procedure-2008 (Amendment-2009).

The role of independent monitor now envisages the following:

- (i) All complaints regarding violation of integrity pact, received by the buyer, will be referred to Independent Monitors for Comments/enquiry.
- (ii) Independent Monitors have been provided access to the relevant records, of the buyer, connected with the complaint.
- (iii) The report of enquiry, if any, made by the Independent Monitors shall be submitted to the head of the Acquisition Wing of the Ministry of Defence, Government of India for a final and appropriate decision in the matter keeping in view the provision of Integrity Pact.

Destruction of Bangladesh war files by army

312. SHRI PRAKASH JAVADEKAR:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Bangladesh war files were destroyed by the army;
- (b) if so, the reasons therefor; and
- (c) the steps taken by Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) No official records pertaining to 1971 War that are available with this Ministry have been destroyed.

Induction of indigenous LCH into IAF

313. SHRI R.C. SINGH: Will the Minister of DEFENCE be pleased to state: